

Government of India /<<State>>

Department -----

**Form GST REG-16**

[See Rule ---]

**Reference No << Reference Number >>**

<< Date-DD/MM/YYYY>>

To

(Name and Address)

Registration ID (GSTIN/Unique ID)

**Application Reference No. (ARN)**

Dated – DD/MM/YYYY

**Order for Cancellation of Registration**

This is with reference to your Application for Cancellation of Registration referred above filed under the ---  
- Goods and Services Tax Act, 20\_\_.

Whereas no reply to show cause notice has been filed; or

Whereas on the day fixed for hearing you did not appear; or

Whereas the Department has examined your Reply and submissions made at the time of hearing, and is of the opinion that your registration is liable to be cancelled for following reason(s).

- 1.
- 2.

The effective date of Cancellation of registration is <<DD/MM/YYYY >>.

Cancellation of registration under Central Goods and Service Tax/State Goods and Service Tax is also deemed to be cancellation under State Goods and Service Tax/Central Goods and Service Tax Act.

You are required to pay the following amounts including the amount on account of reversal on the input tax credit claimed on the goods lying in stock, including capital goods as per section \_\_\_ of CGST/ <State>GST Act within <ten days> from the date of service failing which the amount will be recovered in accordance with the provisions of the Act and Rules made thereunder. You are also required to furnish final return within the prescribed time limit.

\*This order is also available on your dashboard.

Head	IGST	CGST	SGST
Tax			
Interest			
Penalty			
Others			
Total			

Place:

Date:

Digital Signature

< Name of the Officer>

Designation

Center/State Jurisdiction

---

Last Registration Certificates shall be marked with following Text across all the pages of the Registration Certificates.

---

*Registration Cancelled effective from << effective date of cancellation of registration>>*

---